HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

FRIDAY, THE FOURTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL

Civil Revision Petition No.420 of 2025

Civil revision filed under Article 227 of the Constitution, aggrieved by the order dated 05.01.2024 passed in I.A.No.573 of 2022 in G.W.O.P.No.5 of 2022 on the file of the Judge, Principal Family Court, City Civil Court at Secunderabad.

Between:
Mrs T.L.Prameela, W/o Gavin Reid, Aged. 55 years, Occ. Senior Accountant in SC Rly R/o Prammeela nilayam Plot No.85, H.No.34-4/41/1, Bharani colony near Ammuguda Railway station, Sainikpuri, Secunderabad

...Petitioner/Respondent No.1.

AND

1. Mrs Manda Anusha, W/o Sheldon Reid, Aged. 34 years, Occ. House wife, R/o 11-1-815 Chinthabai, Sitafalmandi, Secunderabad.

..Respondent/Petitioner.

2. Sheldon Reid, S/o Gavid Reid, Aged 38 years Occ. employee in USA, R/o Prammeela nilayam Plot No 85 H.No.34-4/41/1 Bharani colony near Ammuguda Railway station Sainikpuri, Secunderabad

(Respt No 2 is not a necessary party to this petition)

...Respondent/Respondent No.2.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the order dated 05/01/2024 in IA No 573 of 2022 in GWOP No 5 of 2022 by the learned Judge Principal Family court Secunderabad to the extent of permitting the first respondent herein to visit the child on every first and third Saturdays in between 4 to 5 PM in the family court visitation room till disposal of the main case pending disposal of the above CRP.

Counsel for the Petitioner: Sri G.Ravi Chandran.

Counsel for the Respondents: --

The Court made the following: **ORDER**

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

CIVIL REVISION PETITION No.420 of 2025

ORDER:

Sri G.Ravi Chandran, learned counsel for the petitioner, seeks to withdraw this petition with the liberty to the petitioner to file an appropriate application seeking modification of the impugned order dated 05.01.2024 passed by the Principal Family Court at Secunderabad, in I.A.No.573 of 2022 in G.W.O.P.No.5 of 2022, based on the subsequent events.

2. The prayer is allowed.

3. Accordingly, the Civil Revision Petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

Sd/- P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,
1. The Judge, Principal Family Court, City Civil Court at Secunderabad.
2. One CC to Sri G.Ravi Chandran, Advocate [OPUC]
3. Two CD Copies

JCK/gh

HIGH COURT

DATED:14/02/2025

ORDER

CRP.No.420 of 2025



Dismissing the C.R.P. as withdrawan without costs.

(5)

17/2/25